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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 361/2004
OA1891/2004

New Delhi this the 20th day of December, 2004

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)
Hon'ble Shri S.K.Naik Member (A)

Zile Singh
Son of Late Shri Pratap,
C-1, Central Jail Tihar,
New Delhi-110064

(Present None)

Applicant/Petitioner

VERSUS
Shri Gopal Mishra,
Drawing and Disbursing Officer,
Central Jail Tihar, PHQ,
New Delhi.

(By Advocate Shri M.K.Gaur proxy for Shri Vijay
Pandita)

Respondent

O R D E R (ORAL)

Mr.Justice M.A.Khan, Vice Chairman (J)

No body is present on behalf of applicant even on the second call. Learned proxy counsel for the respondents has submitted that compliance affidavit has already been filed and nothing further survives in this application to proceed further. Copies of the orders dated 23.9.2004 and 6.9.2004 passed in OA have also been filed. It indicate that a sum of Rs.22,999/- regarding subsistence allowance for the period December, 2003 to August,2004 have already been given to applicant. Copy of statement of this amount has also been furnished to him. Under these circumstances, nothing survives in the matter.

We do not find it to be a fit case to proceed against the respondents in this CP. *no further*
Accordingly, the application is dismissed. Notice discharged

Naik
(S.K.Naik)
Member (A)

M.A.Khan
(M.A. Khan)
Vice Chairman (J)